

[22 April, 2003]

RAJYA SABHA

Jurisdictional Assessing Officers working under field formations in the Income Tax Department, information regarding number and amount involved in excess refund of tax or interest are not maintained centrally at CBDT/Ministry.

(b) As stated above the amount involved is not centrally available but the reasons for excess refunds of tax or interest include mistake in computation such as incorrect calculation of tax and interest on refund, incorrect adoption of tax rates, incorrect deductions and relief, etc.

(c) Various administrative action including increased use of computers in issue of refunds, restructuring of internal audit systems and better supervision and control have been implemented. Legislative actions have also been taken such as power to hold back refunds removed with effect from 1.6.2001, rate of interest on refunds reduced to 8% p.a. with effect from 1.6.2002 and Suvidha Scheme for salaried employees for quick refunds implemented with effect from 26.4.2002.

Buy back of high cost debt bonds

3281. SHRI N.R. DASARI:
SHRI GAYA SINGH:

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Government have decided to buy back its own various high cost debt bonds; and

(b) if so, the details thereof and the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANDRAO VITHOBA ADSUL): (a) and (b) Government proposes to offer a buy back of high coupon relatively illiquid Government securities on voluntary basis. The participating banks will be allowed additional deduction for income tax purposes on premium received to the extent that such premium is used for provisioning for their non-performing assets.

Committee on functioning of Nidhi companies

3282. SHRI AMAR SINGH:
SHRI ABU ASIM AZMI:

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have since received any report of the Committee headed by Shri P. Sabanayagan to examine various aspects of the functioning of Nidhi Companies;

(b) if so, what are the salient feature of the recommendations made; and

(c) what action Government have taken thereto?

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH): (a) Yes Sir. The Sabanayagam Committee submitted its Report on 29.9.2000.

(b) the main recommendations of the Committee are :

- (i) a Nidhi should have a minimum of 500 members;
- (ii) it should have minimum Net Owned Fund of Rs. 10 lakhs
- (iii) should not accept deposits exceeding twenty times its Net Owned Funds;
- (iv) every Nidhi should allot minimum shares equivalent to Rs. 100/- to each of its members;
- (v) every Nidhi should adhere to the ceiling regarding deployment of funds;
- (vi) every Nidhi should adhere to the prudential norms for asset classification and income recognition;
- (vii) every Nidhi should adhere to certain conditions for opening of branches, foreclosure of deposits, rate of interest for deposits accepted and loans granted;
- (viii) greater supervisory role of Regulating Authority.

(c) Based on the recommendations of the Sabanayagam Committee, certain norms were notified for Nidhis vide Notifications Nos GSR 555(E) and 553(E) dated 26.7.2001. These were subsequently modified by Notifications No. 308(E) and 309(E) dated 30.4.2002.

Insurance schemes of Vijaya Bank

3233. SHRI B.J. PANDA:

MISS MABEL REBELLO:

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) what is the proposed project of Vijaya Bank for grant of life cover to the clients as reported in the media;